

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. No. 13 Main Benu

Per Writ.

Adt. No. 13 of 2000

127-2000

14. ORDER DATED 13.7.2000.

None from the side of the applicant present. There is also no prayer for adjournment. This being an application of the year 1995, we are not inclined to adjourn the matter suo moto.

Heard Mr. Bose, learned Senior Standing Counsel appearing for the Respondents and have also perused the records.

Applicant a Driver of ARC, Charibatia, filed this application apparently challenging his dismissal order passed on 11.4.1973 in a disciplinary proceedings (Annexure-R/5). In other words, he has preferred this application challenging the dismissal order 23 years after the order was passed. As per the provisions under section 21(2) of the AD Act, 1985 this tribunal constituted in the year 1985 has no jurisdiction to entertain and hear the matter. The application is therefore, dismissed being ~~unfairly~~ ~~scrupulously~~ barred by limitation.

Somnath J. M.
(SOMNATH M.)
VICE-CHAIRMAN

(G. NARASIMHAM)
MEMBER (JUDICIAL)

KNM/CM.

Copies of order
may be sent to
the Compt. to
beneath

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24.7.2000.

Accepted
24.7.2000
SOM